

SCHEDULE-II FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF STAKEHOLDERS OF SREE NAIDU BEVERAGES PRIVATE LIMITED		
Sl. No.	Particulars	Details
1.	Name of corporate debtor	Sree Naidu Beverages Private Limited
2.	Date of incorporation of corporate debtor	10-07-2014
3.	Authority under which corporate debtor is incorporated / registered.	Registrar of Companies, Vijayawada, Andhra Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor.	U15549AP2014PTC094813
5.	Address of the registered office and principal office (if any) of corporate debtor	Factory: Survey 205/29&30, Koduru (V), Anakapalli (M), Visakhapatnam (D) Regd. Office: Flat No. 104, Bhavana Heights, Shrmik Nagar, Chinagantya, Visakhapatnam
6.	Date of closure of Insolvency Resolution Process	12-04-2022
7.	Liquidation commencement date of corporate debtor	13-04-2022
8.	Name and registration number of the insolvency professional acting as liquidator	Krishna Mohan Gollamudi , IBBI/PA-003/IP-N000161/2018-19/11952
9.	Address and e-mail of the liquidator, as registered with the Board	Flat No.107, Maurya Towers, H. No.1-9-648/107, Adikmet Road, Vidyanagar, Hyderabad-500044 krishnamohangollamudi@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	F26, Raghava Ratna Towers, Chirag Ali Lane, Abids, Hyderabad -500001, ip.sreenaidubeverages@gmail.com
11.	Last date for submission of claims	12-05-2022

Notice is hereby given that the National Company Law Tribunal, Amaravati Bench, has ordered the commencement of liquidation of **Sree Naidu Beverages Private Limited** on **13.04.2022**.

The stakeholders of M/s Sree Naidu Beverages Private Limited are hereby called upon to submit their claims with proof or update their claims submitted during the corporate insolvency resolution process, as on the liquidation commencement date, on or before 12.05.2022 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link:<http://ibbi.gov.in/downloads> (Forms under IBBI (Liquidation Process) Regulations 2016.

Submission of false or misleading proof of claims shall attract penalties

Sd/- Krishna Mohan Gollamudi
Liquidator

Date : 17-04-2022
Place : Hyderabad

Sree Naidu Beverages Private Limited
Mob:9573622744